

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CONQOLL TECHNOLOGIES PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	CONQOLL TECHNOLOGIES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	11/09/2019
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC CHENNAI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74999TN2019PTC131541
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	HAPPY HOMES, A3, T. M. MAISTRY STREET, THIRUVANMIYUR, Chennai, CHENNAI, Tamil Nadu, India, 600041
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	12th October 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	No.22, West Wing, Luz Golden Enclave, 180, Luz Church Road, Mylapore, Chennai-600004. Email: ksrics.ip@gmail.com Telephone No.: 9444867208 IBBI/IPA-002/IP-N01123/2021-2022/13654
8.	LAST DATE FOR SUBMISSION OF CLAIMS	11 TH November 2026

Notice Is Hereby Given That The Conqoll Technologies Private Limited Has Commenced Voluntary Liquidation on 12th October 2026

The Stakeholders of Conqoll Technologies Private Limited Are Hereby Called Upon to Submit a Proof of Their Claims, on or Before 11th November 2026, to the Liquidator at the Address Mentioned Against Item 7.

The Financial Creditors Shall Submit Their Proof of Claims by Electronic Means Only. All Other Stakeholders May Submit the Proof of Claims in Person, by Post or by Electronic Means.

Submission of False or Misleading Proofs of Claims Shall Attract penalties.



SRIRAM KRISHNAMOORTHY
LIQUIDATOR FOR

CONQOLL TECHNOLOGIES PRIVATE LIMITED
IP.NO: IBBI/IPA-002/IP-N01123/2021-2022/13654
DATE: 15TH OCTOBER 2026
PLACE: CHENNAI